

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26.

IA-3579/2024 in C.P.(IB)/503(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 12.07.2024

NAME OF THE PARTIES:

Ashok Leyland Ltd.

Vs

Windals Auto Pvt. Ltd.

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Khushboo Shah a/w Mr. Ayush Rajani i/b AKR Legal, Ld. Counsel for Applicant/RP present.
2. **IA-3579/2024:** This is an Application filed by the RP seeking extension of CIRP period by 90 days.
3. The Counsel submits that the CoC in its meeting held on 20.06.2024 decided to go for liquidation of the Corporate Debtor, however, no Application has been filed yet before this Tribunal to seek approval to liquidate the Corporate Debtor as per the CoC decision.
4. In view of the above, 60 days' extension of CIRP is granted w.e.f. 06.06.2024 to 05.08.2024, for completing the process of filing the Application for the Liquidation.
5. Accordingly, IA-3579/2024 is partially **allowed**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)